

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 650/GT/2025

Date: 4th July 2025

To

The General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003.

Subject: Petition for truing up of tariff for 2019-24 period and for determination of tariff for 2024-29 period in respect of Uri-II Power Station).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

2019-24:

Capital Cost

- (a) Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations.
- (b) Provide Form 5B & Form 5C for establishing the additional expenditure claimed are part of original scope/RCE. Also, provide reconciliation between approved RCE cost, approved capital cost upto 31.03.2019 and item claimed under Additional capitalization for the period 2019-24.

Additional Capital Expenditure (ACE)

- (c) Reason for claiming additional capex under 25(1)(f) while those works were approved in previous order 18/GT/2021, dated 27.11.2023 under 24(1)(b) and Regulation 76 of 2019 Tariff regulations.
- (d) Reconcile the Net Add cap claimed under Form 9C and Form 1(I) for 2020-21
- (e) Proper references of annexures with respect to claimed Additional Capitalization to be provided along with page numbers.
- (f) For items under 26 (1)(d), Petitioner to provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Add-cap item and clarification whether the expenditure is corresponding to plant or township.
- (g) Justification for significant cost differential between Approved v/s Claimed expenditure for the approved items claimed under additional capitalization.
- (h) For Add Cap claimed for arbitration, supporting documents with specific reference to

para and page number to be provided along with computation of the principal and interest amount.

- (i) Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.
- (j) Specific clarification for following Additional Capitalization claimed:

Sr. No.	Head of Work /Equipment	Additional Information / Clarification	Reference line item from Tariff forms
1	Balance E&M Works	Justification to be provided for higher expenditure (incl. expenditure in FY 2021-22) against the approved value.	Form 9A_2019-20 Sr. No. B24
2	Placing and Laying of surface course Water Bound Macadem (WBM) and laying bituminous pavement on WBM surface from NH-1A junction to MAT portal	Clarification to be provided if RCE has been approved by MoP, GOI and submit a copy of the RCE along with breakup of the approved amount for establishing that the work was part of original scope of work. Clarification to be provided under which sub-regulation of 25(1), the claim is being made.	Form 9A_2019-20 Sr. No. C26
3	Fencing along open channel	Justification to be provided for claiming the said work under 25(1)(f), which is in contrast to the approved work under 26(1)(d) in order 18/GT/2021.	Form 9A_2019-20 Sr. No. A21
4	Approach Road to Surge Shaft	Petitioner has submitted that it had capitalized an amount of INR 12.07 Lakh earlier without providing the year of capitalization. Petitioner is required to establish with reference the year in which the same was capitalized.	Form 9A_2021-22 Sr. No. C28
5	Photo Copier	Petitioner to provide regulation under which the expenditure is being claimed and whether the same is part of original scope of work.	Form 9A_2023-24 Sr. No. B48

Form 9Bi

- (k) Justification for claiming capital spares, minor items, etc under exclusions in Decapitalization (Form 9Bi). Also, provide reason for exclusion of items which were put to use prior to COD, petitioner to establish that these are not part of the capital cost.

Income Tax Return

- (l) Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.

Interest on Loan

- (m) Petitioner shall submit supporting documents (Bank letter, Certificate, loan agreement, etc) for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13 along with details and justification of refinancing, if any.

Annex to Form-17: O&M expenses

- (n) Break-up of actual O&M expenditure for the tariff period 2019-24 under various sub-heads (as per Annexure-A enclosed) after including the pay revision impact (employees, and CISF and KV staff) (To be provided in both MS Excel and PDF format).
- (o) Similar break-up of actual O&M expenses including pay revision impact for Corporate Centre/other offices & breakup of claimed wage revision impact on employee cost, expenses on corporate centre and on salaries of CISF and KV staff and employee of

the generating station (as per enclosed Annexure-B and Annexure- C, respectively) for the period 2019-24. (To be provided in both MS Excel and PDF format).

- (p) The security assessment report, man-power deployed, auditor-certified actual expenditure incurred etc., along with supporting documents, for further consideration in terms of Regulation 35(6) of the 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF, along with justification and documentary evidence for additional capital expenditure claimed under power to relax/additional works.

2024-29

Additional Capital Expenditure (ACE):

- (q) Justification to be provided regarding certain additional capital expenditure items being claimed under multiple regulations.
- (r) To reconcile the summation of Additional capital expenditure claimed [Form 1(I)] for the year 2024-25 and 2025-26 with Form 9A and provide reason for not considering the sub-totals under 'Left-over items already allowed by CERC'.
- (s) Wherever applicable, detailed reasons justifying the increase in the projected amounts as compared to the amount approved in the previous order (spill-over works).
- (t) It is observed that the proposed works claimed under Additional capital expenditure during 2024-29, the cost have already been claimed and exhausted during 2019-24. Justification for claiming add cap against the same heads during 2024-29 to be provided.Reconciliation for
- (u) Provide reconciliation between approved RCE cost, approved capital cost up to 31.03.2024 and item claimed under Additional capitalization for the period 2024-29 as part of original scope of work.
- (v) Submit advisory/direction from appropriate Indian Government Instrumentality or statutory authorities responsible for national or internal security for ACE projected under Regulation 26(1)(d) of the 2024 Tariff Regulations.
- (w) Submit the cost benefit analysis in line for additional capital expenditure projected under Regulation 26(1)(i) of the 2024 Tariff Regulations.
- (x) Specific clarification for following ACE claimed:

Sr. No.	Head of Work /Equipment	Query	Reference line item from Tariff forms
1	Construction of Administrative Block (Arbitral Award)	The principal payable is Rs.13.40 Lakhs while total claim of petitioner is Rs.12.9 lakhs. The petitioner needs to provide reconciliation /computation of the claimed amount.	Form 9A_2024- 25 Sr. No. A1
2	Providing fencing at right side of Dam Reservoir	A total of Rs. (112.66 + 50)Lakh was allowed as per 18/GT/2021, and an expenditure of Rs.163.96 lakhs is already incurred. Petitioner need to justify the additional claim.	Form 9A_2024- 25 Sr. No. A6
3	Boulder trap measures at right bank hill on Dam Top	A total of Rs.(112.66 + 50)Lakh was allowed as per 18/GT/2021, and an expenditure of Rs.163.96 lakhs is already incurred. Petitioner need to justify the additional claim.	Form 9A_2025- 26 Sr. No. A6

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties

Annexure A

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)

Amount (₹ in lakh)

Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying & Inauguration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees & others					
7.2.3	-Uniform/Livries & safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.2	Water cess					
12.3	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					

Amount (₹ in lakh)						
Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
12.13	Printing & Stationery					
12.14	RLDC Fee & Charges					
12.15	Brokerage & Commission					
12.16	Bank charges					
12.17	Claims/advances written off					
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses					
	(Break-up Of Misc.)					

Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
		Amount (₹ in lakh)				
	PARTICULARS/YEAR	2019-20	2020-21	2021-22	2022-23	2023-24
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)-(C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books & Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-IndAS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg & cons fees					
f-18	R&D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					
f-22	Water charges					
f-23	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.No	Name of The Unit/Station					

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
	<i>Amount (₹ in lakh)</i>					
	PARTICULARS/YEAR	2019-20	2020-21	2021-22	2022-23	2023-24
	Operational Station (1)					
	Operational Station (2)					

FORMAT FOR CLAIMING WAGE REVISION IMPACT
YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE
EMPLOYEES AND SECURITY PERSONNEL

Wage revision impact on employee cost of generating station

Amount (₹ in lakh)

Component	2019-20						2023-24		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
2.1 Super Annuation Benefits (PF, Pension & PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									

Wage revision impact on Corporate Centre cost of generating station

Amount (₹ in lakh)

Component	2019-20						2023-24		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
Total									

Wage revision Impact on Salaries of CISF & Other Security Personnel (if applicable)

Amount (₹ in lakh)

Component	2019-20		2023-24
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	Pre Revised	Post Revision	Wage revisio n Impac	Pre Revised	Post Revisio n	Wage revisio n Impact	Pre Revised	Post Revisio n	Wage revisio n Impac
1.CISF									
2. Others									
Total									

Total Wage revision Impact									
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